

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2929/1997

4

New Delhi this the 16th Day of April 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Smt. Monika
Daughter of late Shri Hari Shanker Sharma
Wife of Shri Devender Kumar
Resident of 404 Rasulpur
New Delhi
Palwal (Haryana)

Petitioner

(By Advocate: Shri Mahesh Srivastava)

-Versus-

1. Union of India
through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Paharganj,
DRM's Officer,
New Delhi.
3. The Superintendent,
New Delhi Railway Station,
Railway,
Northern Railway,
New Delhi

Respondents

(By Advocate: Shri PS Mahendru)

ORDER (Oral)

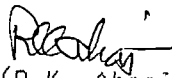
The applicant is aggrieved by the inaction of the respondents in not taking any action on her representation for release of legal benefits due to the applicant on the death of her father who was working as Head Clerk at New Delhi Railway Station and who expired on 25.3.1996. Shri P.S. Mahendru, learned counsel for respondents, submits that on enquiry made by the officers of the Northern Railway, it has been found that the father of the applicant No. 1, late Shri Hari Shanker Sharma though posted at Delhi Railway Station was on the strength of Central Railway and working under the control of GM, Central

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Railway, Bombay, VT. In view of this, the respondents mentioned herein i.e. GM, Northern Railway and DRM, New Delhi are not concerned and hence not in a position to dispose of the representations made by the applicant.

2. Shri Mahesh Srivastava, learned counsel for the applicant submits that the applicant had been making representations to the GM, Northern Railway as her father was working at New Delhi Railway Station. If they were not concerned they should either informed the applicant or alternatively forwarded the representation to the Central Railway. In view of the facts and circumstances of the case, the OA is disposed of with the direction that a copy of this OA be sent to the GM, Central Railway, Bombay, VT with the direction that the same shall be treated as a representation of the applicant. The same will be decided within a period of 4 months from the date of receipt of this order and the decision communicated to the applicant. In case any grievance still survives, applicant will be at liberty to approach the Tribunal in accordance with law.


(R.K. Ahooja)
Member (A)

Mittal